

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 132 of 2016**

[Arising out of Order-in-Appeal No. JNK-EXCUS-000-APP-377-381-15-16 dated 30.11.2015 passed by the Commissioner (Appeals), Central Excise, Chandigarh]

**M/s Casil Industries Ltd.**

**.....Appellant**

*VERSUS*

**Commissioner of Central Excise and  
Service Tax, Jammu & Kashmir**

**.....Respondent**

**APPEARANCE:**

Shri Aman Garg, Advocate for the Appellant

Shri Harish Kapoor and Shri Shivam Syal, Authorized Representatives for  
the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)**

**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING: 15.01.2025

DATE OF DECISION: 15.01.2025

The appeal is dismissed. For order, see order of date in Excise  
Appeal No. 56032 of 2014.

**(SOMESH ARORA)  
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)  
MEMBER (TECHNICAL)**